

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

05/03/2020

T.A./260/14/2016

S K PANDIT

-V/S-

NATIONAL ALUMINIUM COMPANY LIMITED, M/O MINES

ITEM NO:60

FOR APPLICANTS(S) Adv. : Mr. P.V.B. Rao

FOR RESPONDENTS(S) Adv.: Mr. J. Pal, Mr. R.K. Rath, Mr. N.R. Rout

Notes of The Registry	Order of The Tribunal
	<p>Heard Ld. Counsels for the applicant and respondents. Applicant's counsel submitted that the applicant was a candidate for the post of Assistant Grade-II during the year 1997 as per notification at Annexure-1 of the T.A. of NALCO. The applicant had appeared in the written examination and qualified after which he was called for interview held on 24.06.98 vide Annexure-3 and although he had done well in the test, but he was not finally selected for which he made representation to the Collector vide Annexure-4 of the T.A. Thereafter, the applicant was informed that he was not qualified in the interview. It is submitted that the applicant's case deserves to be considered against available reasons.</p>
	<p>Respondents' counsel opposed the prayer made in the T.A. and referred to the averments made in Para-6 of the counter. He submitted that the applicant secured 12.3 marks in interview out of 30 marks as against the pass mark of 15 and that since he could not qualify in the interview/viva voce test by securing 15 marks, he was not included in the selection panel. To a query whether the notification for the posts in question at Annexure-1 stipulated that a candidate has to qualify in both written and Viva Voce test, he submitted that even if</p>

the total marks secured by the candidates is considered, the applicant secured 52.9% total marks in all the test against the mark of 53.2% marks secured by the last candidate of Unreserved category of the candidate who was included in the selection panel, copy of which is at Annexure-A to the counter.

It is seen from Annexure-A of the counter that the mark of the last Unreserved category candidate was 53.2%. The Respondents' counsel also produced the total marks secured by all the candidates in the examination as per the official record which was duly signed by the members of the Selection Committee and it is revealed from the result sheet that the applicant secured 52.9% of total marks. He being a Unreserved category candidate has secured less total marks than the marks secured by last Unreserved category candidate included in the selection panel vide Annexure-A of the T.A.

In view of the above facts and circumstances, we are of the view that no sufficient grounds have been placed before us to call for any interference in the matter. Accordingly, the T.A. is dismissed with no order as to costs.

Copy of this order be given to Ld. Counsels for both the sides.

(SWARUP KUMAR MISHRA)
MEMBER (J)

(GOKUL CHANDRA PATI)
MEMBER (A)

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